

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 28<sup>TH</sup> MARCH, 2016 AT 2.00 P.M.**

### **I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **II. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

1.	A MINISTER	to lay on the Table the Sixth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2011 to 31.12.2011), as required under section 25 (4) of the RTI Act, 2005.
2.	A MINISTER	to lay on the Table the Seventh Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2012 to 31.12.2012), as required under section 25 (4) of the RTI Act, 2005.
3.	A MINISTER	to lay on the Table the 48 <sup>th</sup> Annual Report alongwith Separate Audit Report of Haryana Financial Corporation for the year 2014-2015, as required under section 37 (7) and 38 (3) of the State Financial Corporations Act, 1951.
4.	A MINISTER	to lay on the Table the Annual Report of the Haryana Khadi and Village Industries Board for the year 2010-2011, as required under section 19 (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
5.	A MINISTER	to lay on the Table the Annual Report of the Haryana Khadi and Village Industries Board for the year 2011-2012, as required under section 19 (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
6.	A MINISTER	to lay on the Table the 38 <sup>th</sup> Annual Report of Haryana Tourism Corporation Limited for the year 2011-2012, as required under Section 619-A (3) (b) of the Companies Act, 1956.
7.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2011-2012, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
8.	A MINISTER	to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2012-2013, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
9.	A MINISTER	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2013-2014, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
10.	FINANCE MINISTER	to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2013-2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
11.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 <sup>st</sup> March, 2015 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

### **III. BUDGET FOR THE YEAR 2016-2017.**

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2016-2017.

**CHANDIGARH:  
THE 22<sup>ND</sup> MARCH, 2016.**

**R.K. NANDAL,  
SECRETARY.**